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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-3193/2001
MA-1595/2002

New Delhi this the 31st day of July, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)
Hon'ble Sh. Govindan S. Tampi, Member(A)

Sh. Ram Lal Yadav,
S/o late Sh. Ram Khelawan,
R/o Q.No.4, Type-V,
Kasturba Polytechnic
Residential Complex,
Pitampura, Delhi-88. Applicant

(Applicant in person)

Versus

1. Lt. Governor,
NCT of Delhi,
Raj Niwas,
Delhi-54.
2. Govt. of NCT of Delhi,
Deptt. of Training & Technical
Education through its Principal
Secretary-cum-Director,
Muni Maya Ram Marg,
Pitampura,
Delhi-88.
3. Jt. Secretary-cum-Jt. Director,
Govt. of NCT of Delhi,
Deptt. of Training & Technical Education,
Muni Maya Ram Marg,
Pitampura, Delhi-88.
4. The Govt. of India,
Ministry of HRD,
Department of Education,
through its Deputy Secretary,
Shastri Bhawan,
New Delhi-1.
5. The UPSC through
its Secretary,
Dholpur House, ~ ~
Shahjahan Road,
New Delhi-11.

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6. The All India Council for Technical
Education through
its Member-Secretary,
I.P. Estate,
New Delhi.

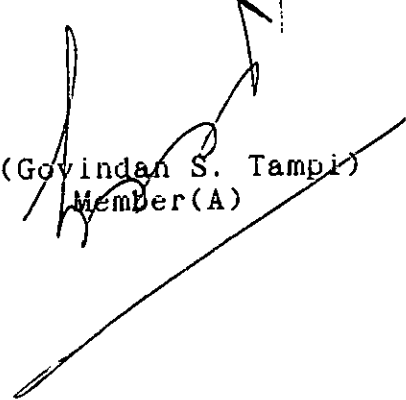
..... Respondents

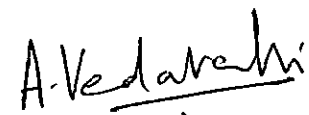
(through Mrs. Sumedha Sharma, counsel for Respondents
No. 1, 2 & 3. Sh. Y.S. Chauhan, proxy for Sh. M.M.
Sudan, counsel for R-5 and Sh. S.P. Arora, counsel
for Respondent No. 6)

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Applicant seeks permission to withdraw this
OA alongwith MA-1595/2002 with the liberty to file a
fresh OA. Permission granted. OA alongwith MA are
dismissed as withdrawn with liberty granted to the
applicant to file a fresh OA, if so advised, in
accordance with law.


(Govindan S. Tampi)
Member(A)


(Dr. A. Vedavalli)
Member(J)

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